



**The Haryana and Punjab Agricultural Universities (Haryana Amendment)
Act, 1991**

Act 15 of 1991

Keyword(s):

Central Act Amendment, Haryana and Punjab Agricultural Act, 1970

Amendment Appended: 22 of 1997, 11 of 1998

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1991: HARYANA ACT 15] HARYANA AND PUNJAB AGRICULTURAL
UNIVERSITIES

(HARYANA AMENDMENT]

THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES (HARYANA
AMENDMENT) ACT, 1991

(Haryana Act No. 15 of 1991)

Sections.

1. Short title.
2. Amendment of certain sections of Central Act 16 of 1970.
3. Amendment of section 13 of Central Act 16 of 1970.

1991: HARYANA ACT 15] HARYANA AND PUNJAB AGRICULTURAL
UNIVERSITIES

(HARYANA AMENDMENT]

¹[THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES (HARYANA
AMENDMENT) ACT, 1991]

(Haryana Act No. 15 of 1991)

(Received the assent of the President of India on the 8th October, 1991 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part 1 of the 31st October, 1991.)

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1991	15	The Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1991.	--

¹ For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated 5th March, 1991, Page

AN
ACT

To amend the Haryana and Punjab Agricultural Universities Act, 1970, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-second Year of the Republic of India as follows:-

- Short title. 1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment Act, 1991).
- Amendment of certain sections of Central Act 16 of 1970. 2. In the Haryana and Punjab Agricultural Universities Act, 1970 (hereinafter called the principal Act), for the words “the Haryana Agricultural University” wherever occurring, the words “Chaudhary Charan Singh Haryana Agricultural University” shall be substituted.
- Amendment of section 13 of Central Act 16 of 1970. 3. In sub-section (2) of Section 13 of the principal Act,-
- (i) in sub-clause (iv) of clause (d), for the sign “.”, the sign “;” shall be substituted; and
 - (ii) after clause (d), the following clause shall be added, namely.-
“(e) one nominee of the Indian Council of Agricultural Research.”

PART I

LEGISLATIVE DEPARTMENT

Notification

The 23rd December, 1997

No. Leg. 28/97.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 17th November, 1997, and is hereby published for general information :—

Haryana Act No. 22 of 1997

THE HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES
(HARYANA AMENDMENT) ACT, 1997

AN

ACT

*to amend the Haryana and Punjab Agricultural Universities Act, 1970,
in its application to the State of Haryana.*

BE it enacted by the Legislature of the State of Haryana in the Forty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1997.

Short title.

2. In sub-section (4) of section 34 of the Haryana and Punjab Agricultural Universities Act, 1970, for the words and sign "Examiner, Local Fund Accounts", the words and signs "Director, Local Audit, Haryana" shall be substituted.

Amendment of section 34 of Central Act 16 of 1970.

B. B. GULATI,

Secretary to Government, Haryana,
Legislative Department.

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PART I

LEGISLATIVE DEPARTMENT

Notification

The 3rd April, 1998

No. Leg. 14/98.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 9th March, 1998, and is hereby published for general information :—

Haryana Act No. 11 of 1998

THE HARYANA AND PUNJAB AGRICULTURAL
UNIVERSITIES (HARYANA AMENDMENT)
ACT, 1996

AN

ACT

to amend the Haryana and Punjab Agricultural Universities Act, 1970, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Haryana and Punjab Agricultural Universities (Haryana Amendment) Act, 1996.

Short title.

2. To clause (i) of section 9 of the Haryana and Punjab Agricultural Universities Act, 1970, the following proviso shall be added, namely :—

Amendment section 9 Central Act of 1970.

“Provided that the University shall not create any non-teaching post or revise the pay scales of the non-teaching employees without obtaining the approval of the Government ;”.

B. L. GULATI,

Secretary to Government, Haryana,
Legislative Department.

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